3793

the Centre seeking financial assistance to meet the deficit caused largely by its commitment in respect of enhanced dearness allowance to its employees and relief work;

- (b) if so, whether the Centre would provide the help; and
  - (c) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, sir.

(b) and (c). Since the cost of the State administration ought to be met by the State Government themselves, the Centre has not agreed to provide any assistance to the State Government towards the expenditure on account of enhanced dearness allowance to their employees. So far as relief works are concerned, the Centre will provide the necessary assistance, to the extent the expenditure conforms to the conditions laid down in the existing system of sharing of the expenditure by the Centre.

## सिन्धु नदी पर बांध

2510. श्री यशवन्त सिंह कुशवाह : क्या सिचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या मगरौनी के निकट सिन्धु नदी पर बान्ध बनाने और मध्य प्रदेश में ग्वास्थिर कामश्नरी क्षेत्र में हरसी बांध को पानी पहुंचाने के लिये सरकार द्वारा प्रस्तुत प्रतिवेदन का सरकार ने वित्तीय सहायता देने की दृष्टि से अध्ययन कर लिया है; और
- (ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

सिचाई तथा विद्युत् मंत्री (डा० कु० स० राव): (क) मध्य प्रदेश सरकार ने अक्तूबर, 1966 में सिन्ध नदी पर एक व्यपवर्तन वियर के द्वारा ग्वालियर के हरती बांध जनाशय में पानी की कमी को दूर करने के लिये एक स्कीम प्रस्तुत की थी। इस स्कीम की जांच केन्द्रीय जल तथा विद्युत् आयोग में की गई और फरवरी, 1967 में राज्य सरकार के

पास टिप्पणियां भेज दी गईं थीं। इन टिप्पणियों के उत्तर अभी तक प्राप्त नहीं हुए हैं।

(ख) प्रश्न नहीं उठता।

ACCOMMODATION RULES

2511, SHRI M. L. SONDHI:
SHRI VISHWANATHA
MENON:
SHRI NAMBIAR:
SHRI SATYA NARAIN
SINGH:
SHRI P. RAMAMURTI:

Will the Minister of WORKS, HOUS-ING AND SUPPLY be pleased to state:

- (a) whether Government propose to lay on the Table a copy of the rules defining the local limits of areas for eligibility of Government accommodation from General Pool Accommodation in Delhi;
- (b) the date when the rules were first made and the date when these were last amended;
- (c) whether it is a fact that the Central Government employees working in offices/installations in Delhi Cantonment are not considered eligible for allotment of General Pool residence under the control, of the Directorate of Estates, New Delhi under the above rules; and
- (d) if so, the name of the authority who will make arrangements for Government accommodation for Central Government employees working in offices/installations in Delhi Cantonment Area?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH):

- (a) and (b). The provision contained in clause (e) under SR-317-B-2 of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 is reproduced below:—
  - "S.R-317-B-2(e)—'eligible office'
    means a Central Government
    Office the staff of which has
    been declared by the Central